

**ATTENDANCE-CUM-ORDER SHEET OF HEARING**

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

T.P.No.07/397/398/GB/2016  
(C.P.No.969/2012)

Gomukhi Construction (P) Ltd.                      ...Applicant  
Versus  
North East Shuttles (P) Ltd.                      ...Respondents

**Present:** Hon'ble Mr Justice P K Saikia, Member(J)

**Date of order: 5<sup>th</sup> May 2017.**

Name of the Company	Gomukhi Construction (P) Ltd. Versus North East Shuttles (P) Ltd.
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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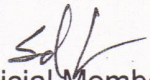
**ORDER**

Mr S.K. Gupta, Sr. PCS and Mr N. Sharma, PCS are present representing the petitioners. None present for the respondent Nos.1, 2, 3 & 4.

2. It may be stated that on the last occasion, the order, in M.A.Nos.1 & 3 of 2016 and T.A.Nos.34 & 37 of 2016 (corresponding to C.A.Nos.461 & 867 of 2015 respectively), were pronounced in presence of Mr N. Sharma, PCS for the petitioners and Mr H. Das, learned Advocate for respondent No.4 fixing the matter today for further orders in the matter of execution of the order dated 14.11.2014 rendered by CLB, Kolkata Bench in C.P.No.969/2012 (renumbered as T.P.No.07/2016 in this Tribunal).



3. However, in spite of order being pronounced in presence of representatives of the parties and despite notice having been sent from this Tribunal to all the parties in the meantime, no one from the respondents' side appeared today.
4. In the interest of justice, I propose to list this matter once again on 18.05.2017.
5. Registry is directed to send notice to respondents in T.A.No.34/2016 (corresponding to C.A.No.461/2015) to appear before this Tribunal on the next date without fail. Notice be sent by Registered Post with A/D and also by email.
6. The petitioner is also directed to take steps in the matter of service of notice to the respondents in T.A.No.34/2016.
7. It is made clear here that in the event of failure of any of the parties to appear before this Tribunal on the next date without reasonable excuse, this case would proceed in accordance with the prescription of law.

  
Judicial Member  
National Company Law Tribunal,  
Guwahati Bench, Guwahati

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